GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 896 ANSWERED ON 24TH JULY, 2025

VEHICLE SCRAPPAGE POLICY

896. SHRI IMRAN MASOOD:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether it is true that the vehicle scrappage policy, is an erroneous one as it mandates scrapping of all vehicles uniformly after a fixed age limit regardless of whether they are polluting or non-polluting, if so, the details thereof;
- (b) whether the Government is going to reconsider this policy, if so, the details thereof; and
- (c) whether the Government proposes to extend the scope of the vehicle scrappage policy beyond the National Capital Region and Union Territories to cover the entire country and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) No Sir. The Government in the Ministry of Road Transport and Highways has formulated the Voluntary Vehicle Fleet Modernization Program (V-VMP) or Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit and polluting vehicles across the country. The policy attempts to address concern on vehicular pollution due to old vehicles and envisages voluntary scrapping of unfit commercial and personal vehicles strictly based on their fitness, irrespective of age of the vehicle.

As per the provisions of G.S.R. 29(E) dated 16th January 2023, Certificate of registration for vehicles owned by Central, States and UT Governments and their Departments, Local Government (Municipal Corporations or Municipalities or Panchayats), State Transport Undertakings, PSUs and other Autonomous bodies with the Central Government and State Governments, shall not be renewed after the lapse of fifteen years. Such vehicles are to be scrapped at Registered Vehicle Scrapping Facilities (RVSFs).

Further, the Supreme Court of India in WP No. 13029/1985 (MC Mehta vs Union of India), vide order dated 29.10.2018, directed the Transport Departments of NCR that all diesel vehicles more than 10 years old and petrol vehicles more than 15 years old shall not ply in terms of order of NGT dated 07.04.2015.

While the direction of the Supreme Court apply to only the Delhi-National Capital Region (NCR), the Voluntary Vehicle Fleet Modernization Programme is applicable in the entire country.
